**Annexure I**

**Form R-1**

**Application for Registration for issuance of invoices under Rule 57G**

To

The Superintendent of Central Excise   
\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_

Sir,

        I/ We \_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_ Son / Daughter(s) of (rule) residing at \_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_ hereby request that I/We \_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_ may be issued a registration certificate under rule 174 for the purpose indicated in the schedule. Other details required are also furnished in the schedule.

2.    I / We \_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_ agree to abide by all the provisions of Central Excise Rules, 1944 and any orders issued thereunder.

3.    I / We ........................................... declare that to the best of my/ our knowledge and belief the information furnished herein is true and complete.

Place :   
Date :

Signature of the applicant

(Signatures)

tear here \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_ \_

**ACKNOWLEDGEMENT**

Received an application for Registration from Ms. /Mr./ Smt. \_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_\_ Son / Daughter of \_\_\_\_\_\_\_\_\_\_\_\_ for registration under rule 174.

Date :

Signature and Stamp of Range Superintendent

receiving the application.

**Schedule**

            1.    Name and address of the persons applying for the registration :

            2.    Details of the office premises and godowns :

                   (In case of multi- collectorate places like Bombay and Calcutta, registration has to be with   
                    the collectorates in cases of more than one godown situated in different collectorates).

            3.    Details of the company / firm.

                    (a)    Name and address :

                    (b)    Whether proprietary/ partnership/ Ltd. Company.

                    (c)    Income Tax No. / Nos.

                    (d)    Sales Tax No./ Nos.   
    
                    (e)    Banker (s) name address.   
                            (Details of Account No.)

            4.    Details in respect of each of the proprietors / partners / Directors of the company / firm including:

 (a)    Name (s)

(b)    Address (es)

(i)    Official

(ii)    Residential

(Telephone and FAX No. may also be given)

(c)    Income Tax No./ Nos.

(d)    Sale Tax No./ Nos.

(e)    Banker(s) name and address :

(Details of Account No.)

            5.    Sl. No.    Description of Excisable                     Tariff                                  Ramarks   
                                 goods for which                                 Classification   
                                 invoice under Rule 57G   
                                 is to be issued.

**Annexure II**

Original (for applicant)

Duplicate (for Division)

Triplicate (for Range)

**FORM R-2**

**Registration Certificate**

Sr. No.

Range :

Division :

Collectorate :

**Registration Certificate to person issuing invoice under Rule 57G**

**(See Rule 174)**

1.    \_\_\_\_\_\_\_\_\_\_\_\_\_ of \_\_\_\_\_\_\_\_\_\_\_\_\_\_\_ having undertaken to comply with the conditions prescribed in the Central Excise Rules, 1944 and any orders issued thereunder is hereby certified to have been registered with the Central Excise Department to undertake activities as detailed in the Schedule.

2.    Certificate is valid only for he premises and purposes specified in the Schedule and for no other purpose and premises.

3.    Registration certificates is not transferable.

4.    No correction in the certificate will be valid unless ordered and attested by a Superintendent of Central Excise.

5.    This certification shall remain valid till the holder carries on the activity for which a certificate has been issued or surrenders the certificate whichever is earlier.

6.    The grant of this certificate shall be without prejudice to the rights of any other person over the registered premises or purpose to which such person may be lawfully entitled.

**Schedule**

1.    Name and address of the persons to whom the registration certificate has been granted :

2.    Address and specification of he business/ office and godown office and godown premises.   
 

|  |  |  |  |
| --- | --- | --- | --- |
| 3. | Sl. | Description of excisable goods for which   invoice under Rule 57G is to be issued | Remarks |

|  |  |
| --- | --- |
| Place : | Signature of the Registering Authority |
| Date : | (Superintendent Central Excise) |